

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-16/181/ND/2017

In the matter of :

Peabody Coaltrade India (P) Ltd.

....PETITIONER

SECTION :

Under Section 441 (92)

Order delivered on 05.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Rupesh, Advocate

For the Respondent/Corporate Debtor : -

For the RD (N)

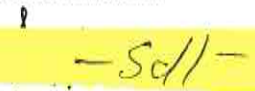
: Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the ROC is also present and seeks some time for filing the written submissions. It is also represented by the Ld. representative for the ROC that already communication from his office has been addressed to the Central Government in relation to a single Petition being filed for offences committed though of similar nature for multiple /different years by the petitioners. In the circumstances, Ld. representative for the ROC is granted two weeks time finally to get the inputs from the Central Government as well as to file the written submissions, if any, in relation to the above question incorporating the representation of the Central Government.

Central Government on its part is directed to file their input in relation to the above issue at the earliest with a view to expedite the disposal of the said issue. In the meanwhile, time is also granted to the Learned Counsels who have not filed their written submissions to file the same within a period of 10 days from today (05.12.2017).

List on 20.12.2017 for further consideration relating to the above issue.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit Singh
05.12.2017